

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00319/2019

DATED THIS THE 23<sup>RD</sup> DAY OF JULY, 2019

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI C.V. SANKAR, MEMBER (A)**

Sri Kodanda Naik  
S/o. Shekara Naik  
Aged about 32 years,  
Dodda Obajjihalli  
Kadlebalu  
Davanagere 577 589  
(By Advocate M/s Arya Law Chamber)

..... Applicant

Vs.

1. Union of India  
General Manager  
South Western Railway

Hubli 580 020

2. The Additional Divisional Railway Manager

Mysore Division

South Western Railway

Mysore 570 001

3. Divisional Personal Officer

Divisional Office

Personal Department

Mysore Division

South Western Railway

Mysore 570 001

....Respondents

(By Shri N. Amaresh, Counsel for the Respondents)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J))

The matter is in a very small compass. For the next level for going up to Grade Pay of Rs. 2000, people with Grade Pay of Rs. 1800 is allowed whereas the people holding Grade Pay of Rs. 1900 is not allowed. Without any doubt, this is totally arbitrary, illegal and quite foolish. If people in the Grade Pay of Rs. 1800 are allowed to write the examination, people in the Grade Pay of Rs. 1900 also will be allowed to write the examination. We also note that it is being allowed in other divisions in other zones. Therefore,

the OA is allowed. Applicant and all others in the Grade Pay of Rs. 1900 are also to be allowed to write this examination.

2. At this point of time Shri N. Amaresh, learned counsel for the respondents, makes a clarification. He says that they have taken a policy decision to convert all people in the Grade Pay of Rs. 1900 into Rs. 2000 automatically. In that case, they need not write the examination. There is no problem in them passing an order like that so that it will be binding on everybody. They are eligible to create a merger of Rs. 1900 and Rs. 2000 also provided equitable and equal opportunities are granted to everybody cutting across any borders and boundary.

3. The OA is allowed with this clarification. No order as to costs.

(C.V. SANKAR)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

**Annexures referred to by the applicant in OA No. 170/00319/2019**

Annexure-A1: Copy of the Notification dated 08.05.2018

Annexure-A2: Copy of the Notification dated 17.07.2018

Annexure-A3: Copy of the Notification dated 17.07.2018 against LDCE Quota

Annexure-A4: Copy of the representation dated 01.08.2018

Annexure-A5: Copy of the order dated 27.02.2019

Annexure-A6: Copy of the communication dated 05.03.2019

Annexure-A7: Copy of the communication dated 05.03.2019 against LDCE Quota

Annexure-A8: Copy of the interim order dated 11.07.2018

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